

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL(AT) NO.414 OF 2018**

**IN THE MATTER OF:**

Shri Madan Lal Food Products Pvt Ltd

Appellants

Vs

Union of India through MCA & Anr

Respondents

**For Appellant:-** Mr. Himanshu Harbola, Mr Ketan Madan, Advocates.

**For Respondents:** - Ms Prema Priyadarshini, Advocate.

**O R D E R**

**13.08.2019** - Heard learned counsel for appellants in part. Hearing remained inconclusive.

2. We allow the appellants to place on record any documentary evidence demonstrating that the company was in operation or carrying on business at the relevant time and in the event of such documentary evidence being filed in the form of affidavit, an advance copy shall be provided to the learned counsel for the respondent, within two weeks. The Respondent shall have a right to rebut such affidavit within two weeks thereof.

3. List the appeal for further hearing on **16<sup>th</sup> September, 2019**.

(Justice Bansi Lal Bhat)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

Bm/nn